

RATIFIED

Minutes of M.No.08/10 held on 26.05.2009 of Norms Committee (NC-I)

(DES.I Section)

The meeting No. 08/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 26.05.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:16/2/85-ALC3/2008	Party Name:AQUATECH INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/85/050/00016/AM09/	RLA File :03/94/040/00322/AM07/	Lic.No/Date:0310386761 26.06.2006	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

2	Case No.:17/2/85-ALC3/2008	Party Name:AQUATECH INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/85/050/00017/AM09/	RLA File :03/94/040/00323/AM07/	Lic.No/Date:0310386768 26.06.2006	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Export product to contain 1400 ltrs. of Resin i.e import item at S.No.5. 2. Import of all the items from S.Nos. 1 to 5 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

3	Case No.:3/4/85-ALC3/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case closed
	HQ File :01/85/050/00030/AM09/	RLA File :06/81/040/00033/AM07/	Lic.No/Date:0610011279 10.10.2006	
	Decision : As informed by the firm , norms of the subject authorization has already been ratified by the NC in its meeting No.23/08 held on 05.09.2007. The Committee accordingly decided to withdraw the case from the agenda.			

4	Case No.:16/4/85-ALC3/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/85/050/00043/AM09/	RLA File :03/94/040/00130/AM08/	Lic.No/Date:0310429953 21.05.2007	Defer Date: 21.07.2009
	Decision : The representative of DIPP returned the DGFT file with the request to call for certain information. On his recommendation, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: -			

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.

5	Case No.:1912/26/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/81/050/00247/AM08/	RLA File :05/24/040/00389/AM08/	Lic.No/Date:0510207431 09.08.2007	Defer Date: 21.07.2009
	Decision : The representative of the firm Shri J.C. Mongia, Sr. Manager (I&E) accompanied with Shri Deepak Kumar, AGM (Project) & Sanjay Puri, Asstt. GM appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish following information to examine their case. They promised to furnish the same as per advice. The case may be re-listed on 21.07.2009:- 1. Net weight and gross weight of components made out of imported steel Plates with calculations for individual components accounting at least 75% of total requirement. 2. Fabrication drawing of major subassembly like crown, bottom head, slide etc. 3. General arrangement drawing of the concerned press with capacity. 4. Justification of wastage of 5% during application and wastage of 9 to 10% when information sought. 5. Reason for change in weight of indigenous material .			

6	Case No.:1/32/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00517/AM08/	RLA File :04/24/040/00170/AM08/	Lic.No/Date:0410091601 16.10.2007	Defer Date: 21.07.2009
	Decision : The Committee observed that reply of the firm received by this office in response to this office letter calling for certain information was incomplete. The Committee, therefore, decided to issue further D/L as per DHI letter to the firm and advise the firm to expedite information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

7	Case No.:16/32/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00532/AM08/	RLA File :11/24/040/00041/AM08/	Lic.No/Date:1110016239 22.10.2007	Defer Date: 21.07.2009
	Decision : The Committee observed that the representative of M/o Steel attending the NC meeting has been asking for deferment of the case in every meeting on the plea that their file for fixation of SION is under consideration and will be decided accordingly. The Committee observed that the firm has obtained the subject authorization based on self declared norms in terms of para 4.7 of Handbook of Procedures Vol.I whereas M/o Steel is considering fixation of SION. Both are different issues. The Committee also observed that the time period allowed for fixation of norms under para 4.7 is 4 months and thus decided to make a reference in this regard to Jt. Secretary M/o Steel so that matter gets expedited. The case may be re-listed on 21.07.2009.			

8	Case No.:22/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00538/AM08/	RLA File :05/24/040/00570/AM08/	Lic.No/Date:0510211053 24.10.2007	Defer Date: 21.07.2009
	Decision : The Committee observed that the representative of M/o Steel attending the NC meeting has been asking for deferment of the case in every meeting on the plea that their file for fixation of SION is under consideration and will be decided accordingly. The Committee observed that the firm has obtained the subject authorization based on self declared norms in terms of para 4.7 of Handbook of Procedures Vol.I whereas M/o Steel is considering fixation of SION. Both are different issues. The Committee also observed that the time period allowed for fixation of norms under para 4.7 is 4 months and thus decided to make a reference in this regard to Jt. Secretary M/o Steel so that matter gets expedited. The case may be re-listed on 21.07.2009.			

9	Case No.:23/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00539/AM08/	RLA File :05/24/040/00571/AM08/	Lic.No/Date:0510211055 24.10.2007	Defer Date: 21.07.2009
	Decision : The Committee observed that the representative of M/o Steel attending the NC meeting has been asking for deferment of the case in every meeting on the plea that their file for fixation of SION is under consideration and will be decided accordingly. The Committee observed that the firm has obtained the subject authorization based on self declared norms in terms of para 4.7 of Handbook of Procedures Vol.I whereas M/o Steel is considering fixation of SION. Both are different issues. The Committee also observed that the time period allowed for fixation of norms under para 4.7 is 4 months and thus decided to make a reference in this regard to Jt. Secretary M/o Steel so that matter gets expedited. The case may be re-listed on			

21.07.2009.

10	Case No.:24/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00540/AM08/	RLA File :05/24/040/00572/AM08/	Lic.No/Date:0510211058 24.10.2007	Defer Date: 21.07.2009
	Decision : The Committee observed that the representative of M/o Steel attending the NC meeting has been asking for deferment of the case in every meeting on the plea that their file for fixation of SION is under consideration and will be decided accordingly. The Committee observed that the firm has obtained the subject authorization based on self declared norms in terms of para 4.7 of Handbook of Procedures Vol.I whereas M/o Steel is considering fixation of SION. Both are different issues. The Committee also observed that the time period allowed for fixation of norms under para 4.7 is 4 months and thus decided to make a reference in this regard to Jt. Secretary M/o Steel so that matter gets expedited. The case may be re-listed on 21.07.2009.			

11	Case No.:2/33/81-ALC2/2007	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/81/050/00399/AM08/	RLA File :03/95/040/00714/AM08/	Lic.No/Date:0310447861 25.10.2007	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

12	Case No.:116/52/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01193/AM08/	RLA File :05/24/040/00678/AM08/	Lic.No/Date:0510212742 29.11.2007	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

13	Case No.:114/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01191/AM08/	RLA File :05/24/040/00681/AM08/	Lic.No/Date:0510213057 05.12.2007	Defer Date: 21.07.2009
	Decision : The representative of the firm Shri J.C. Mongia, Sr. Manager (I&E) accompanied with Shri Deepak Kumar, AGM (Project) & Sanjay Puri, Asstt. GM appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish following information to examine their case. They promised to furnish the same as per advice. The case may be re-listed on 21.07.2009:- 1. Information as per SDL 1,3,5,6,10 and 11 export product wise which was sought earlier by our letter of 14-11-08 but has not been submitted earlier is to be submitted. 2. Net weight and gross weight of components made out of imported steel plates with calculations for individual components accounting at least 75% of total requirement.			

14	Case No.:113/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01190/AM08/	RLA File :05/24/040/00724/AM08/	Lic.No/Date:0510213580 14.12.2007	Defer Date: 21.07.2009
	Decision : The representative of the firm Shri J.C. Mongia, Sr. Manager (I&E) accompanied with Shri Deepak Kumar, AGM (Project) & Sanjay Puri, Asstt. GM appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish following information to examine their case. They promised to furnish the same as per advice. The case may be re-listed on 21.07.2009:- 1. Net weight and gross weight of components made out of imported steel Plates with calculations for individual components accounting at least 75% of total requirement. 2. Fabrication drawing of major subassembly like crown, bottom head, slide etc. 3. General arrangement drawing of the concerned press with capacity. 4. Justification of wastage of 5% during application and wastage of 9 to 10%			

	when information sought.	
5.	Reason for change in weight of indigenous material.	

15	Case No.:42/40/81-ALC2/2007	Party Name:TIL LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/81/050/00480/AM08/	RLA File :02/24/040/00256/AM08/	Lic.No/Date:0210107221 17.12.2007	Defer Date: 21.07.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 21.07.2009.			

16	Case No.:6/42/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00633/AM08/	RLA File :11/24/040/00045/AM08/	Lic.No/Date:1110016603 27.12.2007	Defer Date: 21.07.2009
	Decision : The Committee observed that the representative of M/o Steel attending the NC meeting has been asking for deferment of the case in every meeting on the plea that their file for fixation of SION is under consideration and will be decided accordingly. The Committee observed that the firm has obtained the subject authorization based on self declared norms in terms of para 4.7 of Handbook of Procedures Vol.I whereas M/o Steel is considering fixation of SION. Both are different issues. The Committee also observed that the time period allowed for fixation of norms under para 4.7 is 4 months and thus decided to make a reference in this regard to Jt. Secretary M/o Steel so that matter gets expedited. The case may be re-listed on 21.07.2009.			

17	Case No.:19/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case rejected
	HQ File :01/80/050/01096/AM08/	RLA File :04/24/040/00322/AM08/	Lic.No/Date:0410092978 02.01.2008	
	Decision : The Committee decided to reject the case on the ground that the firm in its reply dt. 07.04.2009 did not furnish specific information with reference to point No. 11 of SDL asked vide this office letter and subsequent reminder, in the absence of this, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

18	Case No.:20/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case rejected
	HQ File :01/80/050/01097/AM08/	RLA File :04/24/040/00325/AM08/	Lic.No/Date:0410092981 02.01.2008	
	Decision : The Committee decided to reject the case on the ground that the firm in its reply dt. 07.04.2009 did not furnish specific information with reference to point No. 11 of SDL asked vide this office letter and subsequent reminder, in the absence of this, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

19	Case No.:21/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01098/AM08/	RLA File :04/24/040/00324/AM08/	Lic.No/Date:0410092979 02.01.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

20	Case No.:22/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case rejected
	HQ File :01/80/050/01099/AM08/	RLA File :04/24/040/00323/AM08/	Lic.No/Date:0410092975 02.01.2008	
	Decision : The Committee decided to reject the case on the ground that the firm in its reply dt. 07.04.2009 did not furnish specific information with reference to point No. 11 of SDL asked vide this office letter and subsequent reminder, in the absence of this, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:81/52/80-ALC2/2007	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
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21	HQ File :01/80/050/01158/AM08/	RLA File :07/24/040/00707/AM08/	Lic.No/Date:0710055379 10.01.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and further D.L. has already been issued to the firm based on the DC(MSME) U.O. dated 9.4.09 for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

22	Case No.:112/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01189/AM08/	RLA File :05/24/040/00804/AM08/	Lic.No/Date:0510215182 18.01.2008	Defer Date: 21.07.2009
Decision : The representative of the firm Shri J.C. Mongia, Sr. Manager (I&E) accompanied with Shri Deepak Kumar, AGM (Project) & Sanjay Puri, Asstt. GM appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish following information to examine their case. They promised to furnish the same as per advice. The case may be re-listed on 21.07.2009:- 1. Net weight and gross weight of components made out of imported steel Plates with calculations for individual components accounting at least 75% of total requirement. 2. Fabrication drawing of major subassembly like crown, bottom head, slide etc. 3. General arrangement drawing of the concerned press with capacity. 4. Justification of wastage of 5% during application and wastage of 9 to 10% when information sought. 5. Reason for change in weight of indigenous material .				

23	Case No.:85/52/80-ALC2/2007	Party Name:MUD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case Approved
	HQ File :01/80/050/01162/AM08/	RLA File :07/24/040/00726/AM08/	Lic.No/Date:0710055533 23.01.2008	
Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item no. 1 may be allowed as 1.34 kg./kg. content in the export product. 2. Quantity of import item no. 2 may be allowed as 1.05 kg./kg. content in the export product. The Regional Authority may take necessary action accordingly.				

24	Case No.:123/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01200/AM08/	RLA File :05/24/040/00817/AM08/	Lic.No/Date:0510215372 24.01.2008	Defer Date: 21.07.2009
Decision : The representative of the firm Shri J.C. Mongia, Sr. Manager (I&E) accompanied with Shri Deepak Kumar, AGM (Project) & Sanjay Puri, Asstt. GM appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish following information to examine their case. They promised to furnish the same as per advice. The case may be re-listed on 21.07.2009:- 1. Net weight and gross weight of components made out of imported steel plates with calculations for individual components accounting at least 75% of total requirement. 2. Information sought earlier, i.e 3,4,5 and 11 and details of import item no 11 and its use.				

25	Case No.:24/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01101/AM08/	RLA File :04/24/040/00349/AM08/	Lic.No/Date:0410093469 25.01.2008	Defer Date: 21.07.2009
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and re-list the case on 21.07.2009.				

consideration and to relist the case on 21.07.2009.

26	Case No.:51/52/80-ALC2/2007	Party Name:WPIL LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01128/AM08/	RLA File :02/24/040/00283/AM08/	Lic.No/Date:0210108677 30.01.2008	Defer Date: 21.07.2009
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

27	Case No.:49/2/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/81/050/00743/AM08/	RLA File :07/24/040/00724/AM08/	Lic.No/Date:0710055706 06.02.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

28	Case No.:55/52/80-ALC2/2007	Party Name:REINHARDT ROTO-MACHINES	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01132/AM08/	RLA File :34/24/040/00215/AM08/	Lic.No/Date:3410020774 07.02.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to advise the firm to appear before the Committee to explain their case in person as requested by them alongwith all related informations/documents otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

29	Case No.:18/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01095/AM08/	RLA File :04/24/040/00364/AM08/	Lic.No/Date:0410093855 13.02.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

30	Case No.:66/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01143/AM08/	RLA File :03/95/040/01129/AM08/	Lic.No/Date:0310461634 19.02.2008	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of Sl.No.3 &11 of the Standard Deficiency Format.			

31	Case No.:16/50/80-ALC2/2007	Party Name:AQUASUB ENGINEERING	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01073/AM08/	RLA File :32/24/040/00083/AM08/	Lic.No/Date:3210037368 27.02.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the firm has furnished reply without enclosures in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the complete reply alongwith relevant enclosures otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

32	Case No.:19/12/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00385/AM09/	RLA File :05/24/040/00822/AM08/	Lic.No/Date:0510217071 27.02.2008	Defer Date: 21.07.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 21.07.2009.			

Case No.:69/52/80-ALC2/2007

Party Name:L ARSEN & TOUBRO LIMITED

Meet No/Date:8/80-ALC2/2009

Status:Case deferred

33	Case No.:01/80/050/01146/AM08/	Party Name:MARSONS COPPER & STRIPS PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01146/AM08/	RLA File :03/95/040/01133/AM08/	Lic.No/Date:0310464682 12.03.2008	Defer Date: 21.07.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 21.07.2009.			

34	Case No.:8/9/81-ALC2/2008	Party Name:MARSONS COPPER & STRIPS PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/81/050/00108/AM09/	RLA File :02/24/040/00234/AM07/	Lic.No/Date:0210110280 13.03.2008	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of SI.No.5 & 11 of the Standard Deficiency Format.			

35	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

36	Case No.:50/10/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00350/AM09/	RLA File :03/94/040/01318/AM08/	Lic.No/Date:0310465996 25.03.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

37	Case No.:80/16/80-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00603/AM09/	RLA File :03/94/040/01231/AM08/	Lic.No/Date:0310467010 02.04.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the representative of M/o Steel attending the NC meeting has been asking for deferment of the case in every meeting on the plea that their file for fixation of SION is under consideration and will be decided accordingly. The Committee observed that the firm has obtained the subject authorization based on self declared norms in terms of para 4.7 of Handbook of Procedures Vol.I whereas M/o Steel is considering fixation of SION. Both are different issues. The Committee also observed that the time period allowed for fixation of norms under para 4.7 is 4 months and thus decided to make a reference in this regard to Jt. Secretary M/o Steel so that matter gets expedited. The case may be re-listed on 21.07.2009.			

38	Case No.:66/16/80-ALC2/2008	Party Name:JJ.PRECISION MOULDS & DIES,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/00589/AM09/	RLA File :07/24/040/00032/AM09/	Lic.No/Date:0710057213 30.04.2008	
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

39	Case No.:102/12/80-ALC2/2008	Party Name:FABLINK ENGINEERING PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/00468/AM09/	RLA File :05/24/040/00141/AM09/	Lic.No/Date:0510221981 11.06.2008	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. The quantity of import item may be allowed as 25434 Kg. as applied for by the firm.			

	2. Net weight of 59409 Kg. may be incorporated in the export product.
	The Regional Authority may take necessary action accordingly.

40	Case No.:2/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00478/AM09/	RLA File :02/24/040/00030/AM09/	Lic.No/Date:0210113456 11.06.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

41	Case No.:3/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00479/AM09/	RLA File :02/24/040/00031/AM09/	Lic.No/Date:0210113457 11.06.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

42	Case No.:4/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00480/AM09/	RLA File :02/24/040/00032/AM09/	Lic.No/Date:0210113458 11.06.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

43	Case No.:8/14/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00484/AM09/	RLA File :03/94/040/00281/AM09/	Lic.No/Date:0310474390 12.06.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and further D.L. has already been issued to the firm based on the DHI U.O. dated 21.4.09 for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

44	Case No.:6/14/80-ALC2/2008	Party Name:LIFELONG INDIA LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00482/AM09/	RLA File :05/24/040/00099/AM09/	Lic.No/Date:0510222158 13.06.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

45	Case No.:11/14/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00487/AM09/	RLA File :05/24/040/00178/AM09/	Lic.No/Date:0510222179 16.06.2008	Defer Date: 21.07.2009
	Decision : The representative of the firm Shri J.C. Mongia, Sr. Manager (I&E) accompanied with Shri Deepak Kumar, AGM (Project) & Sanjay Puri, Asstt. GM appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish following information to examine their case. They promised to furnish the same as per advice. The case may be re-listed on 21.07.2009:-			

1. Net weight and gross weight of components made out of imported steel Plates with calculations for individual components accounting at least 75% of total requirement.
2. Fabrication drawing of major subassembly like crown, bottom head, slide etc.

	3.	General arrangement drawing of the concerned press with capacity.
	4.	Justification of wastage of 5% during application and wastage of 9 to 10% when information sought.
	5.	Reason for change in weight of indigenous material .

46	Case No.:16/14/80-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00492/AM09/	RLA File :31/24/040/00059/AM09/	Lic.No/Date:3110034022 16.06.2008	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Size and specification of MS Plate used as raw material. 2. Size and specification of export product whether the Flakes/chips are to be pulverized. 3. Process of manufacturing stepwise. 4. wastage justification.			

47	Case No.:20/14/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00496/AM09/	RLA File :31/21/040/00073/AM09/	Lic.No/Date:3110034061 17.06.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

48	Case No.:21/14/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00497/AM09/	RLA File :17/24/040/00037/AM09/	Lic.No/Date:1710002066 17.06.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009:- 1. Weight of components to be manufactured out of imported raw material at S.Nos. 1 & 2 alongwith the drawing of the components with its dimensions. 2. Detailed calculations as to how the quantity of raw material has arrived at with wastage claimed at each stage of manufacturing.			

49	Case No.:27/14/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00503/AM09/	RLA File :04/24/040/00078/AM09/	Lic.No/Date:0410096592 18.06.2008	Defer Date: 21.07.2009
	Decision : The Committee noted that firm has sought time for submission of required information. Accordingly it was decided to defer the case and to relist on 21.07.2009.			

50	Case No.:29/14/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00505/AM09/	RLA File :04/24/040/00077/AM09/	Lic.No/Date:0410096594 18.06.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

51	Case No.:42/14/80-ALC2/2008	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/00518/AM09/	RLA File :03/94/040/00208/AM09/	Lic.No/Date:0310475753 20.06.2008	
	Decision : The DHI furnished written comments in this case vide their UO No 3(62)/09-TSW(B) dated 26.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA.			

The Regional Authority may take necessary action accordingly.

52	Case No.:45/14/80-ALC2/2008	Party Name:THERMODYNE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00521/AM09/	RLA File :04/24/040/00079/AM09/	Lic.No/Date:0410096647 20.06.2008	Defer Date: 21.07.2009
	Decision :The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009:- 1. Export weight and import weight for most of items are same and the firm has still claimed wastage. 2. Description of import item and export item are same. The firm may explain the manufacturing activity involved in each export product. 3. Calculation as per SDL 11 has not been given.			

53	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

54	Case No.:53/16/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00576/AM09/	RLA File :05/24/040/00213/AM09/	Lic.No/Date:0510223312 03.07.2008	Defer Date: 21.07.2009
	Decision : The representative of the firm Shri J.C. Mongia, Sr. Manager (I&E) accompanied with Shri Deepak Kumar, AGM (Project) & Sanjay Puri, Asstt. GM appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish following information to examine their case. They promised to furnish the same as per advice. The case may be re-listed on 21.07.2009:- 1. Net weight and gross weight of components made out of imported steel Plates with calculations for individual components accounting at least 75% of total requirement. 2. Fabrication drawing of major subassembly like crown, bottom head, slide etc. 3. General arrangement drawing of the concerned press with capacity. 4. Justification of wastage of 5% during application and wastage of 9 to 10% when information sought. 5. Reason for change in weight of indigenous material .			

55	Case No.:55/16/80-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00578/AM09/	RLA File :03/95/040/00309/AM09/	Lic.No/Date:0310477341 03.07.2008	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of Sl.No.3, 5 & 11 of the Standard Deficiency Format.			

56	Case No.:5/22/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00816/AM09/	RLA File :31/24/040/00120/AM09/	Lic.No/Date:3110034724 06.08.2008	Defer Date: 21.07.2009
	Decision : The DIT has desired some information vide their letter No. 17(21)/2009-IPHW dt. 21.04.2009 to examine the case. The Committee decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 21.07.2009. 1. Details of final product in which these import & export items would be used along with their detailed usage.			

57	Case No.:23/22/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00834/AM09/	RLA File :03/95/040/00413/AM09/	Lic.No/Date:0310481814 08.08.2008	Defer Date: 21.07.2009

	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: -			
	1. Information in respect of SI.No.3 & 11 of the Standard Deficiency Format.			

58	Case No.:30/22/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00841/AM09/	RLA File :11/24/040/00020/AM09/	Lic.No/Date:1110018124 08.08.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 21.07.2009.			

59	Case No.:39/22/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00850/AM09/	RLA File :03/94/040/00445/AM09/	Lic.No/Date:0310482136 11.08.2008	Defer Date: 21.07.2009
	Decision : The DHI has desired some information vide their U.O. No.3(75)/08-TSW(B) dt. 30.4.09 to examine the case. The Committee decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 21.07.2009:- 1. Value of individual items proposed for import. 2. Information in respect of SI.No.3, 4, 5 & 11 of the Standard Deficiency Format.			

60	Case No.:35/22/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case Closed.
	HQ File :01/80/050/00846/AM09/	RLA File :05/24/040/00320/AM09/	Lic.No/Date:0510225437 12.08.2008	
	Decision : The Committee observed that the case was already decided by the NC in its M.No.53/09 dt.31.3.09 and the case was listed due to technical error. The Committee accordingly decided to withdraw the case from the agenda.			

61	Case No.:36/22/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/00847/AM09/	RLA File :05/24/040/00321/AM09/	Lic.No/Date:0510225438 12.08.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(376)/2008-ME dated 1.4.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item no.1 may be allowed as 58181.76 Kg. as 1.05 Kg./Kg. content in the export product. 2. Quantity of import item No.2 may be allowed as 692640 No. on net-to-net basis. 3. Quantity of import item no.3 may be allowed as 37897.48 Kg. as 1.05 Kg./Kg. content in the export product. The Regional Authority may take necessary action accordingly.			

62	Case No.:42/22/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00853/AM09/	RLA File :03/95/040/00359/AM09/	Lic.No/Date:0310482337 12.08.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

63	Case No.:47/22/80-ALC2/2008	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00858/AM09/	RLA File :05/24/040/00314/AM09/	Lic.No/Date:0510225481 13.08.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 21.07.2009.			

64	Case No.:56/46/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01750/AM09/	RLA File :03/95/040/00439/AM09/	Lic.No/Date:0310482570 13.08.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

65	Case No.:63/22/80-ALC2/2008	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00874/AM09/	RLA File :08/24/040/00079/AM09/	Lic.No/Date:0810074011 18.08.2008	Defer Date: 21.07.2009
	Decision : The Committee noted that firm has sought time for submission of required information. Accordingly it was decided to defer the case and to relist on 21.07.2009.			

66	Case No.:64/22/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00875/AM09/	RLA File :05/24/040/00327/AM09/	Lic.No/Date:0510225643 18.08.2008	Defer Date: 21.07.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(82)/07-TSW(B) dated 25.5.09 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 21.07.2009.			

67	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

68	Case No.:49/46/80-ALC2/2008	Party Name:EUROSLIT INDIA PVT LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01743/AM09/	RLA File :03/94/040/00496/AM09/	Lic.No/Date:0310486901 18.09.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

69	Case No.:11/30/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01141/AM09/	RLA File :03/94/040/00648/AM09/	Lic.No/Date:0310488372 30.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product may be specified as 3458 Kgs. 2. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 2069 Kgs. inclusive of 2% wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:12/30/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01142/AM09/	RLA File :03/94/040/00647/AM09/	Lic.No/Date:0310488391 30.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in			

70	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after considering upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product may be specified as 638.10 Kgs. 2. Quantity of import item may be allowed as 427 Kgs. inclusive of 2% wastage. The Regional Authority may take necessary action accordingly.		
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71	Case No.:16/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01146/AM09/	RLA File :34/24/040/00092/AM09/	Lic.No/Date:3410022443 30.09.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

72	Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492 30.09.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

73	Case No.:24/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01154/AM09/	RLA File :34/24/040/00073/AM09/	Lic.No/Date:3410022464 03.10.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

74	Case No.:27/30/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01157/AM09/	RLA File :05/24/040/00435/AM09/	Lic.No/Date:0510228787 03.10.2008	Defer Date: 21.07.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 21.07.2009.			

75	Case No.:37/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01167/AM09/	RLA File :03/95/040/00586/AM09/	Lic.No/Date:0310489104 06.10.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

76	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

77	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date: 21.07.2009

Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.

78	Case No.:34/30/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01164/AM09/	RLA File :06/24/040/00033/AM09/	Lic.No/Date:0610014375 07.10.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to write a D.O. reminder to them for expediting their comments. The case may be re-listed on 21.07.2009.			

79	Case No.:36/30/80-ALC2/2008	Party Name:MAGPLASTIC ASIA PVT. LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01166/AM09/	RLA File :31/24/040/00155/AM09/	Lic.No/Date:3110035683 07.10.2008	Defer Date: 21.07.2009
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 21.07.2009.			

80	Case No.:39/30/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01169/AM09/	RLA File :05/24/040/00442/AM09/	Lic.No/Date:0510229059 08.10.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. Quarries in respect of Sl.No. 3,5 & 11 are unanswered. They may explain variations as per application and the reply dt. 12.03.09. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009:- 1. Information in respect of Sl.No.3, 5 & 11 of the Standard Deficiency Format. 2. Explain variation in the items as per application and their reply dated 12.3.09.			

81	Case No.:41/30/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01171/AM09/	RLA File :05/24/040/00335/AM09/	Lic.No/Date:0510229084 10.10.2008	Defer Date: 21.07.2009
	Decision : The representative of the firm Shri J.C. Mongia, Sr. Manager (I&E) accompanied with Shri Deepak Kumar, AGM (Project) & Sanjay Puri, Asstt. GM appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish following information to examine their case. They promised to furnish the same as per advice. The case may be re-listed on 21.07.2009:- 1. Net weight and gross weight of components made out of imported steel plates with calculations for individual components accounting at least 75% of total requirement. 2. Information sought earlier, i.e 3,4,5 and 11 and details of import item no 11 and its use.			

82	Case No.:50/30/80-ALC2/2008	Party Name:GHODAWAT INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01180/AM09/	RLA File :31/21/040/00236/AM09/	Lic.No/Date:3110035744 13.10.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

83	Case No.:51/46/80-ALC2/2008	Party Name:KBK CHEM-ENGINEERING PVT LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01745/AM09/	RLA File :31/21/040/00235/AM09/	Lic.No/Date:3110035767 14.10.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject and issue authorization as per SIGN No. C-1647 for the engineering products.			

respect of the subject advance authorization as per SION NO. C-1647 for the engineering products.

The Regional Authority may take necessary action accordingly.

84	Case No.:44/46/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01738/AM09/	RLA File :03/94/040/00697/AM09/	Lic.No/Date:0310490767 17.10.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Net weight of export products at S.Nos. 1 & 2 may be specified as 1596 Kgs. & 40 Kgs. respectively. 2. Quantity of import item at S.No. 1 may be allowed as 1108 Kgs. inclusive of 2% wastage. 3. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 120.45 Kgs. 4. Quantity of import item at S.No. 3 may be allowed as 315 Kgs. inclusive of 5% wastage.			
	The Regional Authority may take necessary action accordingly.			

85	Case No.:59/46/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01753/AM09/	RLA File :03/95/040/00649/AM09/	Lic.No/Date:0310491157 21.10.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

86	Case No.:61/46/80-ALC2/2008	Party Name:AUTO PARTS & ACCESSORIES	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01755/AM09/	RLA File :04/24/040/00181/AM09/	Lic.No/Date:0410099564 29.10.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

87

Case No.:63/46/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
HQ File :01/80/050/01757/AM09/	RLA File :04/24/040/00189/AM09/	Lic.No/Date:0410099727 04.11.2008	
Decision : The Committee noted that the applicant firm has forwarded a copy of export license No.0450000582 dt.5.5.09 showing the export items. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
1. Export product falls under the list of SCOMET items requiring an export licence before affecting exports. 2. Word “relevant” may be prefixed with the description of import item at Sl. No.1 and quantity of this item may be allowed as applied for i.e. 1951 Kgs. inclusive of 2% wastage. 3. Quantity of import item at Sl. No. 2 may be allowed as 8.05 Kgs.			
The Regional Authority may take necessary action accordingly.			

88	Case No.:64/46/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01758/AM09/	RLA File :04/24/040/00192/AM09/	Lic.No/Date:0410099728 04.11.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

Case No.:62/46/80-ALC2/2008

Party Name:BLUE STAR LTD.

Meet No/Date:8/80-ALC2/2009

Status:Case deferred

89			26.05.2009	
	HQ File :01/80/050/01756/AM09/	RLA File :03/94/040/00766/AM09/	Lic.No/Date:0310494391 17.11.2008	Defer Date: 21.07.2009
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

90	Case No.:42/46/80-ALC2/2008	Party Name:FLUIDLINE VALVES CO. PVT.LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01736/AM09/	RLA File :03/94/040/00742/AM09/	Lic.No/Date:0310495010 20.11.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

91	Case No.:1/38/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01500/AM09/	RLA File :06/24/040/00046/AM09/	Lic.No/Date:0610014679 27.11.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the comments called for from M/o. Defence are yet to be received. The Committee, therefore, decided to write a D.O. reminder to them for expediting their comments. The case may be re-listed on 21.07.2009.			

92	Case No.:9/38/80-ALC2/2008	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case Closed.
	HQ File :01/80/050/01508/AM09/	RLA File :07/21/040/00834/AM09/	Lic.No/Date:0710061426 01.12.2008	
	Decision : The Committee noted that RA vide their letter No. 07/21/40/834/am09 dt. 13.5.09 informed the subject advance authorization has been issued for import of Components on net-to-net basis. The Committee accordingly decided to close the case on the part of NC without any examination.			

93	Case No.:15/38/80-ALC2/2008	Party Name:NAGEL SPECIAL MACHINE PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01514/AM09/	RLA File :07/21/040/00841/AM09/	Lic.No/Date:0710061465 02.12.2008	Defer Date: 21.07.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 16.7.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 21.07.2009.			

94	Case No.:20/38/80-ALC2/2008	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01519/AM09/	RLA File :05/24/040/00532/AM09/	Lic.No/Date:0510231959 02.12.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(11)/08-TSW(B)/80 dated 12.2.09 based on the hardcopy of firm's application as there is some variation in the quantity as per On Line data. The Committee, after deliberating upon the case, decided to request representative of DHI to review their recommendations in view of these inconsistencies. The case may be relisted on 21.07.2009.			

95	Case No.:23/38/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01522/AM09/	RLA File :02/24/040/00208/AM09/	Lic.No/Date:0210120599 03.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of export product may be corrected as 6460 Nos. 2. Total net export weight of 72.352 MT may be added with the quantity of export product. 3. Quantity of import item may be allowed as 6460 Nos. on net to net basis. The duty free weight of import item may be restricted to 74130 Kgs. inclusive of 2.5 % wastage after 20 % recovery.			

The Regional Authority may take necessary action accordingly.

96	Case No.:24/38/80-ALC2/2008	Party Name:JAY-EESH ENGINEERING CO.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01523/AM09/	RLA File :03/94/040/00807/AM09/	Lic.No/Date:0310496405 03.12.2008	
	Decision :The DC(MSME) furnished written comments in this case vide their U.O. No. 309(342)/2008-ME dated 25.2.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as per GN-4 of the Engineering Products.			
	The Regional Authority may take necessary action accordingly.			

97	Case No.:26/38/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01525/AM09/	RLA File :11/24/040/00059/AM09/	Lic.No/Date:1110019110 04.12.2008	
	Decision : The DIT furnished written comments in this case vide their U.O.No.17(8)/2009-IPHW dated 27.2.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	Copy of DIT letter referred to above may be forwarded to RA.			
	The Regional Authority may take necessary action accordingly.			

98	Case No.:29/38/80-ALC2/2008	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01528/AM09/	RLA File :07/21/040/00913/AM09/	Lic.No/Date:0710061548 04.12.2008	Defer Date: 21.07.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(13)/09-TSW(B) dt. 16.02.2009 to examine the case. The Committee decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 21.07.2009:-			
	1. The firm has mentioned at annexure III of the application that wastage on raw material to be 'nil' which is not realistic. 2. Information in respect of Sl.No.3,4,5,8, 9 & 11 of the Standard Deficiency Format.			

99	Case No.:28/38/80-ALC2/2008	Party Name:AUTO PARTS & ACCESSORIES	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01527/AM09/	RLA File :04/24/040/00213/AM09/	Lic.No/Date:0410100591 05.12.2008	Defer Date: 21.07.2009
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

100	Case No.:55/46/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01749/AM09/	RLA File :02/24/040/00320/AM08/	Lic.No/Date:0210120772 05.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Import items from S.Nos. 1 to 9,14 & 16 may be allowed as per SION C-1708. 2. Description of import item at Sl.No. 15 may be corrected to " Pine Lumber/Sawn Timber" 3. Quantity of import item at Sl. No 15 may be allowed as 1.05 Cubic.mtrs./ Cubic.mtr. content in the export product after taking clue from SION C-1708 4. Import items at S.Nos. 10 to 13 & 17 to 19 may be allowed on net to net basis with accountability clause.			
	Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			
	The Regional Authority may take necessary action accordingly.			

	Case No.:57/46/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
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101	HQ File :01/80/050/01751/AM09/	RLA File :02/24/040/00002/AM09/	Lic.No/Date:0210120774 05.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Import items from S.Nos.1 to 9, 16 18 may be allowed as per SION C-1708. 2. Import items at S.Nos. 10 to 15 may be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No 17 may be allowed as 1.05 Cubic.mtrs./ Cubic.mtr. content in the export product after taking clue from SION C-1708 Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

102	Case No.:42/38/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01541/AM09/	RLA File :05/24/040/00573/AM09/	Lic.No/Date:0510232246 08.12.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

103	Case No.:46/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01740/AM09/	RLA File :03/94/040/00803/AM09/	Lic.No/Date:0310496842 08.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 85.5 MT & 35.5 MT may be added with the quantities of export products at S.Nos. 1 & 2 respectively (Total net export weight 121 MT). 2. Weights of 2477 Kgs., 2356 Kgs., 3499 Kgs. and 2381 Kgs. may be added with the quantities of import items at S.No. 1, 2, 3 & 4 respectively and the same may be allowed on net to net basis. 3. Word "relevant" may be prefixed with the description of import items from S.Nos.5 to 7. 4. Quantity of import item at S.No.5 may be allowed as 72990 Kgs. inclusive of 6.4% wastage after 1/3 rd recovery from scrap. 5. Quantity of import item at S.No.6 may be allowed as 24590 Kgs. inclusive of 12.9% wastage after 1/3 rd recovery from scrap. 6. Quantity of import item at S.No.7 may be allowed as 997 Kgs. inclusive of 9.6% wastage after 1/3 rd recovery from scrap. 7. Quantities of import items at S.Nos. 8 & 13 may be allowed as 760 Kgs. each. 8. Quantities of import items at S.Nos.9, 10 & 11 may be allowed as 2256 Kgs. each. 9. Quantity of import item at S.No. 12 may be allowed as 548 Kgs. 10. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

104	Case No.:47/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01741/AM09/	RLA File :03/94/040/00798/AM09/	Lic.No/Date:0310497146 10.12.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

105	Case No.:50/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01549/AM09/	RLA File :31/21/040/00295/AM09/	Lic.No/Date:3110036392 11.12.2008	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

106	Case No.:51/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01550/AM09/	RLA File :31/21/040/00296/AM09/	Lic.No/Date:3110036393 11.12.2008	Defer Date: 21.07.2009
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

107	Case No.:53/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01552/AM09/	RLA File :53/21/040/00007/AM09/	Lic.No/Date:5310007059 11.12.2008	Defer Date: 21.07.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 21.07.2009.			

108	Case No.:54/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01553/AM09/	RLA File :53/24/040/00009/AM09/	Lic.No/Date:5310007060 11.12.2008	
	Decision : The C&PC furnished written comments in this case vide their letter No.46011/21/2009-PC.II dated 12.5.09. The Committee deliberated upon the comments of C&PC and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item No.1 may be allowed with 5% wastage. 2. Quantity of import item Nos.2 & 4 may be allowed on net-to-net basis. 3. Quantity of rest of the import items may be allowed as per written comments of C&PC referred to above (copy enclosed). The Regional Authority may take necessary action accordingly.			

109	Case No.:41/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01735/AM09/	RLA File :03/94/040/00809/AM09/	Lic.No/Date:0310497576 12.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 29.62 MT, 115.4 MT & 80.3 MT may be added with the quantities of export products at S.Nos. 1, 2 & 3 respectively (Total net export weight 225.32 MT). 2. Weights of 6554 Kgs., 11447 Kgs., 9332 Kgs. , 553 & 9667 Kgs. may be added with the quantities of import items at S.No. 1, 2, 3, 4 & 5 respectively and the same may be allowed on net to net basis. 3. Word “relevant” may be prefixed with the description of import items from S.Nos.6 to 9. 4. Quantity of improt item at S.No.6 may be allowed as 86.2 mtrs.. (468 Kgs.) inclusive of 2% wastage. 5. Quantity of import item at S.No.7 may be allowed as applied for i.e. 1614 Kgs. inclusive of 3.9% wastage. 6. Quantity of import item at S.No.8 may be allowed as 65126 Kgs. inclusive of 7.1% wastage after 1/3rd recovery from scrap. 7. Quantity of import item at S.No.9 may be allowed as 78723 Kgs. inclusive of 7.1% wastage after 1/3rd recovery from scrap.. 8. Quantities of import items at S.Nos, 10, 14 & 16 may be allowed as 8953 Kgs., 1200 Kgs. & 2998 Kgs. respectively. 9. Quantities of import items at S.Nos, 11, 12 & 13 may be allowed as 3289 Kgs. each. 10. Quantity of import item at S.No,15 may be allowed as applied for i.e.11160 kgs. 11. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

110	Case No.:45/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01739/AM09/	RLA File :03/94/040/00810/AM09/	Lic.No/Date:0310498571	Defer Date: 21.07.2009

			17.12.2008	
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 21.07.2009.			
111	Case No.:4/46/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case Closed
	HQ File :01/80/050/01698/AM09/	RLA File :02/24/040/00254/AM09/	Lic.No/Date:0210122497 22.01.2009	
	Decision : The Committee noted that RA vide their letter No. ALS-C/02/24/40/ 254/am09 dt.4.5.09 informed the subject advance authorization has been issued on net-to-net basis and as per para 3.7 of Policy Circular No.20 dated 5.12.07. The Committee accordingly decided to close the case on the part of NC without any examination.			
112	Case No.:7/46/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01701/AM09/	RLA File :04/24/040/00233/AM09/	Lic.No/Date:0410101782 22.01.2009	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			
113	Case No.:10/46/80-ALC2/2008	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01704/AM09/	RLA File :32/21/040/00165/AM09/	Lic.No/Date:3210039603 23.01.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 16.7.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 21.07.2009.			
114	Case No.:16/46/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01710/AM09/	RLA File :53/24/040/00010/AM09/	Lic.No/Date:5310007423 23.01.2009	
	Decision : The C&PC furnished written comments in this case vide their letter No.46011/21/2009-PC.II dated 12.5.09. The Committee deliberated upon the comments of C&PC and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item Nos.1, 3, 9 & 10 may be allowed on net-to-net basis. 2. Quantity of rest of the import items may be allowed as per written comments of C&PC referred to above (copy enclosed). The Regional Authority may take necessary action accordingly.			
115	Case No.:13/46/80-ALC2/2008	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01707/AM09/	RLA File :07/24/040/00581/AM09/	Lic.No/Date:0710062563 27.01.2009	Defer Date: 21.07.2009
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			
116	Case No.:18/46/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01712/AM09/	RLA File :06/24/040/00054/AM09/	Lic.No/Date:0610015018 28.01.2009	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			
117	Case No.:21/46/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01715/AM09/	RLA File :05/24/040/00666/AM09/	Lic.No/Date:0510235156 28.01.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that D/L was received from DHI vide their U.O. No. 3(25)/09-TSW(B)/282 dt. 14.05.09 and that the D/L was already issued to the firm. The Committee decided to remind the firm and to relist the case on 21.07.2009.			

118	Case No.:25/46/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01719/AM09/	RLA File :05/24/040/00676/AM09/	Lic.No/Date:0510235207 28.01.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.			

119	Case No.:23/46/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01717/AM09/	RLA File :03/94/040/00981/AM09/	Lic.No/Date:0310504535 29.01.2009	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

120

Case No.:24/46/80-ALC2/2008	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
HQ File :01/80/050/01718/AM09/	RLA File :06/24/040/00055/AM09/	Lic.No/Date:0610015022 29.01.2009	

Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. The description of export products alongwith their quantities and net export weights may be modified as under:

S.No.	Export Item Name	Quantity (Pcs)	Net export weight (Kgs)
	C.P. Sanitary / Bathroom Fittings made of Zinc viz.		
1.	Angle Cock Lt	77400	20124
2.	Bath Mixer	88600	115180
3.	Bridge Mixer	64600	62339
4.	Concealed Stop Cock Light	24000	9360
5.	Long Body (Star Handle) 1/ 2"	32000	8960
6.	Long Body Lt	75200	24816
7.	Pillar Cock (Star Handle) 1/ 2"	42000	14280
8.	Pillar Cock (Star Handle) 3/4"	28000	9660
9.	Pillar Cock Foam Flow	19800	9108
10.	Pillar Cock Hex	17600	8096
11.	Pillar Cock Lt	21400	6313
12.	Short Body Lt	65400	20274
13.	Short Body (Star Handle) 1/ 2"	24000	5760
14.	Short Body (Star Handle) 3/ 4"	6200	1612
15.	Shower Hy.	5000	2500
16.	Shower Lt	18400	5060
17.	Shower Medium	15400	6314
18.	Single Hole Mixer	74600	66394
19.	Sink Cock Extra Light	30000	11700
20.	Sink Cock Wall Mounted	18200	8554
21.	Sink Mixer	69800	67008
22..	Stainer 1-1/2"x1-1/2"	8000	1120
23.	Stainer 2"x2"	6000	810
24.	Stainer 6"X6"	23200	14964
	Total:		500306

2. Taking clue from SION C-1346, quantity of import item at S.No.1 may be allowed as applied for i.e. 550 MT inclusive of 10 % wastage.

3. Import item at S.No.2 i.e. Nickel Plate may be deleted as export products are chromium plated.

The Regional Authority may take necessary action accordingly

121	Case No.:26/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01720/AM09/	RLA File :03/95/040/00879/AM09/	Lic.No/Date:0310504917 02.02.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that the TC has desired some additional information from the firm and their final comments is still awaited. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 21.07.2009.			

122	Case No.:27/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01721/AM09/	RLA File :03/95/040/00743/AM09/	Lic.No/Date:0310504921 02.02.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that the TC has desired some additional information from the firm and their final comments is still awaited. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 21.07.2009.			

123	Case No.:28/46/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01722/AM09/	RLA File :03/94/040/00987/AM09/	Lic.No/Date:0310504974 02.02.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

124	Case No.:29/46/80-ALC2/2008	Party Name:ENMAS ANDRITZ PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01723/AM09/	RLA File :04/24/040/00244/AM09/	Lic.No/Date:0410102101 03.02.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of Sl.No.4,5,6,9 & 11 of the Standard Deficiency Format export product wise. 2. Manufacturing activity of item no. 66 to 77 of item of import with their placement in the export product and justification of quantity of import.			

125	Case No.:38/46/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01732/AM09/	RLA File :05/24/040/00690/AM09/	Lic.No/Date:0510235654 03.02.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "Pipe Length 740 mtrs." may be specified with the total quantity of export products at Sl. No.1 & 2. 2. Word "relevant" may be prefixed with the description of import items at S.No.1, 3 & 5. 3. Quantity of import item at S.No.1 may be allowed as 516.6 Kgs. (324.5 Mtrs.) inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as 437 Nos. (100 Kgs.) on net to net basis. 5. Quantity of import item at S.No.3 may be allowed as 238.4 Kgs. (71.9 Mtrs.) inclusive of 2% wastage. 6. Quantity of import item at S.No.4 may be allowed as 392 Nos. (95 Kgs) on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as 891.5 Kgs. (358.5 Mtrs.) inclusive of 2% wastage. 8. Quantity of import item at S.No.6 may be allowed as 343Nos. (51.3 Kgs.) on net to net basis 9. Quantity of import item at S.No 7 may be allowed as 19 Kgs. 10. Quantity of import item at S.No.8 may be allowed equal to quantity of Welding Wire at S.No. 7 of import item. 11. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

126	Case No.:40/46/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01734/AM09/	RLA File :53/24/040/00011/AM09/	Lic.No/Date:5310007533 04.02.2009	
	Decision : The C&PC furnished written comments in this case vide their letter No.46011/21/2009-PC.II dated 12.5.09. The Committee deliberated upon the comments of C&PC and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item No.2 may be allowed with 3% wastage. 2. Quantity of import item Nos.1& 3 may be allowed on net-to-net basis. 3. Quantity of rest of the import items may be allowed as per written comments of C&PC referred to above (copy enclosed). The Regional Authority may take necessary action accordingly.			

127	Case No.:53/46/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01747/AM09/	RLA File :07/24/040/00599/AM09/	Lic.No/Date:0710062744 04.02.2009	Defer Date: 21.07.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

128	Case No.:66/46/80-ALC2/2008	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01760/AM09/	RLA File :03/95/040/00893/AM09/	Lic.No/Date:0310505662 05.02.2009	Defer Date: 21.07.2009
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per decision in earlier NC meeting dated 14/10/2008 as under:- 1. Net weight of export product may be specified as 19350 Kgs. 2. Quantities of imports items at S.No. 1, 4, 5 and 7 to 12 may be allowed as applied for on net to net basis. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 2750 Kgs. inclusive of a wastage of 5%. 4. Quantity of import item at S.No.3 may be allowed as 2722 Kgs. inclusive of a wastage of 1%. 5. Quantity of import item at S.No.6 may be allowed as 1418 Kgs. inclusive of a wastage of 5%. The Regional Authority may take necessary action accordingly.			

129	Case No.:67/46/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01761/AM09/	RLA File :32/24/040/00056/AM09/	Lic.No/Date:3210039683 05.02.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of Sl.No.3,4,5,11 & 11A of the Standard Deficiency Format export product wise.			

130	Case No.:80/1/80-ALC2/2009	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01903/AM09/	RLA File :61/24/040/00070/AM09/	Lic.No/Date:6110000292 24.02.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

	Case No.:12/1/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
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131	HQ File :01/80/050/01835/AM09/	RLA File :05/24/040/00751/AM09/	Lic.No/Date:0510237520 03.03.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and further D.L. has already been issued to the firm based on the DC(MSME) U.O. dated 22.4.09 for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			
132	Case No.:29/1/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01852/AM09/	RLA File :31/21/040/00399/AM09/	Lic.No/Date:3110037568 03.03.2009	Defer Date: 21.07.2009
133	Case No.:1/1/80-ALC2/2009	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01824/AM09/	RLA File :04/24/040/00271/AM09/	Lic.No/Date:0410102680 04.03.2009	
134	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per GN-4 for the Engineering Products with following modifications:-			
	1. The weight of 101.9 MT. may be mentioned in the export product. 2. Weights of 4200 kgs & 100 kgs. may specified with the quantity of import item at Sl.No. 1 & 4 respectively. The Regional Authority may take necessary action accordingly.			
135	Case No.:30/1/80-ALC2/2009	Party Name:ULTRA ENGINEERS	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01853/AM09/	RLA File :31/24/040/00319/AM09/	Lic.No/Date:3110037589 05.03.2009	Defer Date: 21.07.2009
136	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			
	Case No.:4/1/80-ALC2/2009	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
137	HQ File :01/80/050/01827/AM09/	RLA File :04/24/040/00261/AM09/	Lic.No/Date:0410102815 09.03.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: -			
138	Case No.:51/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01874/AM09/	RLA File :03/94/040/01068/AM09/	Lic.No/Date:0310510897 09.03.2009	Defer Date: 21.07.2009
139	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			
	Case No.:52/1/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
140	HQ File :01/80/050/01875/AM09/	RLA File :03/94/040/01049/AM09/	Lic.No/Date:0310510935 09.03.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: -			

1. Information in respect of Sl.No.3, 4, 5, 11 & 11A of the Standard Deficiency Format export product wise.

138	Case No.:14/1/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01837/AM09/	RLA File :05/24/040/00725/AM09/	Lic.No/Date:0510238023 16.03.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that a D.L. has already been issued to the firm based on the DC(MSME) U.O. dated 9.4.09 for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

139	Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 21.07.2009.			

140	Case No.:45/1/80-ALC2/2009	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01868/AM09/	RLA File :03/94/040/01063/AM09/	Lic.No/Date:0310511682 16.03.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be relisted on 21.07.2009.			

141	Case No.:15/1/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01838/AM09/	RLA File :05/24/040/00764/AM09/	Lic.No/Date:0510238079 17.03.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format export product wise.			

142	Case No.:47/1/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01870/AM09/	RLA File :03/95/040/00968/AM09/	Lic.No/Date:0310511759 17.03.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of items at S.Nos. 4, 5 & 11 of Standard Deficiency Format – export product wise. 2. Export product is covered under SCOMET List at S.No. 3 D001, requiring export licence.			

143	Case No.:28/1/80-ALC2/2009	Party Name:BADVE AUTOCOMPS PVT.LTD,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01851/AM09/	RLA File :31/24/040/00329/AM09/	Lic.No/Date:3110037728 18.03.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of Sl.No.3, 4, 5, 11 & 11A of the Standard Deficiency Format export product wise .			

Case No.:31/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
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144	HQ File :01/80/050/01854/AM09/	RLA File :32/21/040/00179/AM09/	Lic.No/Date:3210040016 19.03.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 21.07.2009.			

145	Case No.:32/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01855/AM09/	RLA File :32/21/040/00180/AM09/	Lic.No/Date:3210040020 19.03.2009	Defer Date: 21.07.2009
Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.				

146	Case No.:11/1/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01834/AM09/	RLA File :07/24/040/00665/AM09/	Lic.No/Date:0710063756 20.03.2009	Defer Date: 21.07.2009
Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 21.07.2009.				

147	Case No.:19/1/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01842/AM09/	RLA File :05/24/040/00761/AM09/	Lic.No/Date:0510238449 20.03.2009	Defer Date: 21.07.2009
Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Sample of the item / Literature. 2. Material balancing showing the requirement of all imported inputs. 3. Contents of each imported inputs in export product. 4. Process of manufacturing indicating use of raw material being imported and stage wise wastage. 5. Justification of required inputs.				

148	Case No.:20/1/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01843/AM09/	RLA File :05/24/040/00783/AM09/	Lic.No/Date:0510238548 20.03.2009	Defer Date: 21.07.2009
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 2. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter – export product wise. 3. Length of Pipes/Tubes at import item S.Nos. 1 & 3. 4. Quantity of pipe fittings at import items at S.Nos. 2 & 4 in Nos. 5. Total piping length of the each export product supported by P&I diagram of the system.				

149	Case No.:21/1/80-ALC2/2009	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case Closed
	HQ File :01/80/050/01844/AM09/	RLA File :05/24/040/00781/AM09/	Lic.No/Date:0510238570 20.03.2009	
Decision : The Committee noted that RA vide their letter No. 05/24/40/781/am09/ZALC/CLA/806 dt.26.3.09 informed the subject advance authorization has been issued under para 3.9.1 of Policy Circular No.20 dated 5.12.07 hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.				

	Case No.:34/1/80-ALC2/2009	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,		Status:Case deferred
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150			Meet No/Date:8/80-ALC2/2009 26.05.2009	
	HQ File :01/80/050/01857/AM09/	RLA File :34/24/040/00192/AM09/	Lic.No/Date:3410023781 20.03.2009	Defer Date: 21.07.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and further D.L. has already been issued to the firm based on the DC(MSME) U.O. dated 14.5.09 for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.			

151	Case No.:35/1/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01858/AM09/	RLA File :34/24/040/00213/AM09/	Lic.No/Date:3410023782 20.03.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

152	Case No.:36/1/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01859/AM09/	RLA File :34/24/040/00214/AM09/	Lic.No/Date:3410023783 20.03.2009	Defer Date: 21.07.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

153	Case No.:5/1/80-ALC2/2009	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01828/AM09/	RLA File :04/24/040/00294/AM09/	Lic.No/Date:0410103221 20.03.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. The net empty weight of 9.42 MT may be specified with the quantity of export product. 2. Weight of 300 Kgs. may be specified with the quantity of import item at S.No.1 and its quantity may be allowed on net to net basis. 3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2 and quantity of this item may be allowed as 1.03 Kgs/kg content in the export product. 4. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

154	Case No.:69/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01892/AM09/	RLA File :03/94/040/01085/AM09/	Lic.No/Date:0310512634 20.03.2009	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that the application had been received in DHI and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

155	Case No.:22/1/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01845/AM09/	RLA File :05/24/040/00772/AM09/	Lic.No/Date:0510238640 23.03.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: -			

1. Information in respect of Sl.No.3,4,5,8&11 of the Standard Deficiency Format.

156	Case No.:16/1/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01839/AM09/	RLA File :05/24/040/00755/AM09/	Lic.No/Date:0510238732 24.03.2009	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

157	Case No.:56/1/80-ALC2/2009	Party Name:ALLIED INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01879/AM09/	RLA File :03/94/040/01106/AM09/	Lic.No/Date:0310512964 24.03.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that the firm's application has already been forwarded to DHI & DIPP for their comments. The Committee, decided to forward a copy of application to DC(MSME) . The case may be re-listed on 21.07.2009.			

158	Case No.:38/1/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01861/AM09/	RLA File :04/24/040/00283/AM09/	Lic.No/Date:0410103309 25.03.2009	Defer Date: 21.07.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.07.2009: - 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format. 2. Weight of items of import. 3. Legible copy of drawings.			

159	Case No.:40/1/80-ALC2/2009	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01863/AM09/	RLA File :32/24/040/00066/AM09/	Lic.No/Date:3210040072 25.03.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 21.07.2009.			

160	Case No.:74/1/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01897/AM09/	RLA File :03/95/040/00960/AM09/	Lic.No/Date:0310513330 25.03.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case based on the hardcopy of firm's application as there is some variation in the quantity as per On Line data. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments based on the information available in hardcopy of firm's application as under:- 1. Net empty export weight of 304 MT may be specified with the quantity of export product. 2. Word "relevant" may be prefixed with the description of import items at S.Nos. 1, 2 & 3. 3. Quantity of import item at Sl.No.1 may be allowed as 234968 Kgs. inclusive of 21.4 % wastage after 1/3rd recovery. 4. Quantity of import item at Sl.No.2 may be allowed as 90345 Kgs. inclusive of 46.1 % wastage after 1/3rd recovery. 5. Quantity of import item at S.No.3 may be allowed as 1880 mtrs. (21211 Kgs.) inclusive of 1% wastage as applied for by the firm. 6. Weight of 26 MT may be specified with the quantity of import item at S.No. 4 and its quantity may be allowed on net to net basis. 7. Quantities of import items at S.Nos. 5, 6 & 7 may be allowed as 3410 Kgs., 2000 Kgs. & 2000 Kgs. respectively. 8. Import item at S.No. 8 to be supplied alongwith export product and may be allowed on net to net basis. 9. Quantity of import item at S.No.9 may be allowed as applied for i.e. 1200 Nos. 10. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			

The Regional Authority has to check & reconcile the difference mentioned above and may take necessary action accordingly.

161	Case No.:62/1/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01885/AM09/	RLA File :07/24/040/00671/AM09/	Lic.No/Date:0710063869 26.03.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products at S.Nos. 1 & 2 may be specified as 720Kgs. & 108 Kgs. respectively. 2. Quantity of import item may be allowed as 1725 Kgs. inclusive of 108% wastage after taking 1/3rd recovery from scrap. The Regional Authority may take necessary action accordingly.			

162	Case No.:63/1/80-ALC2/2009	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case approved
	HQ File :01/80/050/01886/AM09/	RLA File :31/24/040/00298/AM09/	Lic.No/Date:3110037900 26.03.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- After taking clue from SION at S.No. C-1210, quantities of import items at S.Nos. 1 & 2 may be allowed as 16.16 MT and 130.29 MT respectively inclusive of 1% wastage. The Regional Authority may take necessary action accordingly.			

163	Case No.:77/1/80-ALC2/2009	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case closed
	HQ File :01/80/050/01900/AM09/	RLA File :03/95/040/00818/AM09/	Lic.No/Date:0310513416 26.03.2009	
	Decision : The Committee noted that the case was already decided by the NC in its M.No.1/09 dt.7.4.09. The Committee accordingly decided to withdraw the case from the agenda.			

164	Case No.:75/1/80-ALC2/2009	Party Name:AUTOMOTIVE ANCILLARY SERVICES (PVT) LTD.	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01898/AM09/	RLA File :04/24/040/00284/AM09/	Lic.No/Date:0410103434 30.03.2009	Defer Date: 21.07.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.			

165	Case No.:83/1/80-ALC2/2009	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:8/80-ALC2/2009 26.05.2009	Status:Case deferred
	HQ File :01/80/050/01906/AM09/	RLA File :31/24/040/00345/AM09/	Lic.No/Date:3110037942 31.03.2009	Defer Date: 21.07.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 21.07.2009.			

S. No. 2

Case No. A- 125	M/s. CIM Tools Pvt.	HQ F.No.01/80/162/472/AM08/DES-I	Lic. No. & Date
Meeting No. 08/10	Ltd., Bangalore.	RLA F.No.07/24/40/00174/AM08	0710052000
Date: 26.5.2009		Ratification of norms	dt. 14.06.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009:-

1. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise

1. Information in respect of S.No. 3, 5 & 11 of Standard Benchetry Format – export product wise.
2. Input raw material blanks size without cutting allowance – export product wise.
3. Input raw material blanks weight without cutting allowance – export product wise.
4. Cutting allowance and any other allowance / wastage export product wise.

Sl.No.3

Case No.A- 05	M/s. Thermal Systems Hyderabad	HQ F.No.01/81/162/876/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 08/10		RLA F.No.09/24/40/288/AM08	0910031764
Date: 26.5.2009	Pvt. Ltd., Hyderabad	Ratification of norms	dt.12.10.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The Committee noted the case file has been misplaced. Accordingly it has been decided to call for the copy of application and all other correspondence in this regard from the RA and firm. The case may be re-listed on 21.07.2009.

Sl.No.4

Case No.A- 06	M/s. Saint Gobain Seva Engineering	HQ F.No.01/81/162/1050/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 08/10	India Ltd., Bangalore.	RLA F.No.07/24/40/628/AM08	0710054901
Date: 26.5.2009		Ratification of norms	dt.11.12.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 21.07.2009.

Sl.No. 26

Case No.A/R-	M/s. Sterlite Industries (I) Ltd.	HQ F.No.01/81/50/866/AM07/DES-I	Lic. No. & Date
Meeting No. 08/10			As per list enclosed by the firm
Date: 26.5.2009		Grant of higher wastage	

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The Committee observed that the comments called for from M/o Mines are yet to be received. The Committee, therefore, decided to write a D.O. reminder to them for expediting their comments. The case may be re-listed on 21.07.2009.

Sl.No.27

Case No.A/R- 18	M/s. The Saraswati Industrial Syndicate Ltd., Yamuna Nagar.	HQ F.No.01/81/162/214/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 08/10		RLA's F.No.05/24/40/317/AM08	0510206641
Date: 26.5.2009		Ratification of norms	dt.23.07.2007

The representative of the firm Shri J.C. Mongia, Sr. Manager (I&E) accompanied with Shri Deepak Kumar, AGM (Project) & Sanjay Puri, Asstt. GM appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish following information to examine their case. They promised to furnish the same as per advice. The case may be re-listed on 21.07.2009:-

1. Net weight and gross weight of components made out of imported steel
Plates with calculations for individual components accounting at least 75% of total requirement.
2. Fabrication drawing of major subassembly like crown, bottom head, slide etc.
3. General arrangement drawing of the concerned press with capacity.
4. Justification of wastage of 5% during application and wastage of 9 to 10% when information sought.
5. Reason for change in weight of indigenous material .

Sl.No.28

Case No. A/R.36	M/s. Minda Sai Ltd, Mumbai	HQ F.No.01/80/50/903/AM.08/DES.I	Lic. No. & Date
Meeting No. 08/10		RA.F.No.03/95/40/474/AM08	Lic.No.0310440650 &
Date: 26.5.2009		Ratification of norms.	Date 23.08.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.

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Sl.No.29

Case No. A/R-81-A	M/s.Unique Punch Systems Ltd.,Banglore	HQ F.No.01/81/50/1055/AM07//DES.I	Lic.No. & Date
Meeting No. 08/10		RA F.No.7/24/040/00863/AM07	0710050842
Date: 26.5.2009		Amendment in norms	26.3.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The representative of DIPP returned the DGFT file and pointed out that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the specific reply to this office quaries export product wise otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.

Sl.No.30

Case No. A/R-83	M/s. Blue Star Ltd;	F.No.01/80/162/511/AM06/DES.I	Lic.No. & Date
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Meeting No. 08/10	Mumbai	RA F.No.03/94/391/AM06	0310342378
Date: 26.5.2009		Amendment in norms	Dt. 10.8.2005

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The representative of the firm Shri S.V. Hegde, Dy. GM accompanied with an executive appeared before the Committee for personal hearing. They explained the case to the Committee. The

Committee noted that the case pertains to annual advance authorization [and certain issues need detailed examination](#). Accordingly it has been decided to examine the case on file from the policy angle. The case may be re-listed on 21.07.2009.

Sl.No.31

Case No. A/R-1	M/s. Alstom Power	F.No. 01/80/50/636/AM08/DES.I	Lic.No. & Date
Meeting No. 08/10	System Hydro India,	RA F.No.03/94/040/0328/AM08	0310434375
Date: 26.5.2009	Mumbai	Amendment in norms	Dt. 28.06.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(82)/09-TSW(B)/226 dated 12.05.2009. The Committee, after deliberating upon the case, decided to amend some of the norms in respect of the subject advance authorization in accordance with DHI written comments.

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

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Sl.No.32

Case No. A/R-2	M/s. Alstom Power	F.No. 01/80/50/1123/AM07/DES.I	Lic.No. & Date
Meeting No. 08/10	System Hydro India,	RA F.No.03/94/040/1082/AM07	0310413870
Date: 26.5.2009	Mumbai	Amendment in norms	Dt.28.12.2006

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.

S.No33

Case No. A/R-3	M/s. Alstom Power	F.No. 01/80/50/843/AM07/DES.I	Lic.No. & Date
Meeting No. 08/10	System Hydro India,	RA F.No.03/94/040/834/AM07	0310406393
Date: 26.5.2009	Mumbai	Amendment in norms	Dt. 02.11.2006

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.

S.No34

Case No.A/R-4	M/s. Alstom Projects Ltd., Mumbai.	HQ F.No.01/80/50/1442/AM07/DES-I HQ F.No.01/80/50/1440/AM07/DES-I	Lic. Nos. & Date
Meeting No.08/10		RLA F.No.03/94/40/1364/AM07 RLA F.No.03/94/40/1367/AM07	0310421642 & 0310421640 Both dt.
Date: 26.5.2009		Consideration of combined norms	02.03.2007

The case regarding revision of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 21.07.2009.

S.No35

Case No. A/R-5	M/s. Rochem Separation Systems (India) P. Ltd.	F.No. 01/81/50/956/AM07/DES.I	Lic.No. & Date
Meeting No. 08/10		RA F.No.03/95/040/1491/AM07	0310421472
Date: 26.5.2009		Ratification of norms	28.02.2007

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The Committee observed that the firm had not replied to this office letter calling for certain information. Accordingly, it was decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 21.07.2009.

S.No36

Case No. A/R-6	M/s. Melco India P. Ltd.,	F.No. 01/80/50/379/AM09/DES.I	Lic.No. & Date
Meeting No. 08/10	Faridabad	RA F.No.05/24/040/935/AM08	0510217796
Date: 26.5.2009		Ratification of norms	Dt. 13.03.2008

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis as per GN-4 for the engineering product.

The Regional Authority may take necessary action accordingly.

Sl.No.9

Case No. C-32	M/s. Cooper Foundry Pvt.	HQ F.No.01/80/162/1523/AM08/DES-I	
Meeting No. 08/10	Ltd., Satara.	Fixation of SION Ref. From SEEPZ,	
Date:		Mumbai.	

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee (NC-I) in its M.No.08/10 held on 26.05.2009 as per the agenda. The DHI vide their U.O. No. 1(4)/2008/TSW(B)/229 dt. 13.05.2009 informed that the firm has furnished incomplete reply in response to this office letter calling for information at Sl.No. 3,4 & 11 of SDL. They informed that firm has stated that their item of manufacture is from indigenous input and hence they have not submitted 11 of SDL. The Committee accordingly decided to direct the firm to furnish the following information otherwise their case would be rejected. The case may be relisted on 21.07.2009.

1. Information in respect of Sl.No.11 of the Standard Deficiency Format for indigenous procured item to fix the wastage norm for the item.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman